

MINISTRY OF FINANCE DEPARTMENT OF REVENUE CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 15.9.1993.

NOTIFICATION INTEREST-TAX

S.O. (E) - In emercise of the powers conferred by section 27 of the interest-tax Act, 1974 (45 of 1974), the Central Board of Direct Taxes reby makes the following rules further to amend the Interest-tax rules, 1974, namely:-

- 1. (1) These rules may be called the Interest-tax (Amendment) Rules, 1993.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Interest-tex Rules, 1974, in the Appendix,-
 - (a) for the existing Form No. 1, the following form shall be substituted, namely:-

FORM NO.1 IMBREST-TAX RETURN OF CHARGEABLE INTEREST

See Section 7 of the Interest-tax Act, 1974 and Rule 3 of the Interest- tax Rules, 1974	For use in Income-tax Office
Name and office address in block letters	Permanent Account Number
	Ward/Circle/Special Range where assessed/assessable
Telephone	
Assessment Year	
Whether this is a revised return. If so, state date of previous return	the receipt no. and
State whether resident or non-resident	The standards of the standards and all the standards and an incident the standards of the standards and an incident
PART-I STATEMENT OF CHARGEABLE INTEREST: 1. Interest on loans and advances made in India 200 Sl.No.7(1) and (ii) of Notes] 2. Es: Interest which is established to have 3. Chargeable Interest (1-2) 4. Chargeable Interest as rounded off to the 2. Interest which is established to have 3. Chargeable Interest (1-2) 4. Chargeable Interest as rounded off to the 2. Es: Interest which is established to have 3. Chargeable Interest (1-2) 4. Chargeable Interest as rounded off to the 2. Interest which is established to have 3. Chargeable Interest (1-2) 4. Chargeable Interest as rounded off to the 2. Established to have 3. Interest which is established to have 3. Chargeable Interest (1-2) 4. Chargeable Interest as rounded off to the 2. Established to have 3. Interest which is established to have 4. Chargeable Int	Rs
PART-II STATEMENT OF INTEREST-TAX: 1. Tellon chargeable interest 2. Add: (a) Interest for late filing of return(Section land) (b) Interest for default in payment of advance tax (c) Interest for deferment of advance tax	ance
(Section 12B) 3. Total tax and interest payable (1+2) 4. Advance tax paid :	Rs
Amount (855) Date	3rd Instalment Total
	est ouf of Total(Rs.) 2 above (Rs.)

Rs

6. Total tax and interest paid (4+5)
7. Tax/Interest payable or refundable (3-6)

PART-III OTHER SUMS NOT INCLUDED IN CHARGEABLE INTEREST AND CLAIMED TO BE NOT TAXABLE

Particulars	Amount (Rs.)	Ke ason	why not taxable
	Verification		
I.	son/daughter/w	ife of	
name in full and bloc	k letters)		
solemnly declare that t	tion) of (name of the best of my knowledged the statement accompany	ge and belie: ying it are (the informati
complete and that the a shown therein are truly	mount of chargeable interstated and relate to the commencing on the 1st day	rest and other	r particulars ar relevant
I further solemnly decl	are that during the said rued or arose to or was a	previous yea	r no other
I further declare that	in my capacity as(de	esignation)	I am
competent to make this institution.	return and verify it on h	behalf of the	credit
Date		Signature	
Place			
<u>~</u>			
Notes:- 1. This return should	be signed by the princip	pal officer of	of the credit
any person has been tre	the case of a non-reside ated as its agent under		
tax Act, 1961 by such p 2. Before signing the	verification the signate	ory should sa	tisfy himself
tnat this Meturn and th	e accompanying statements person making a false sta	s are correct stement in th	and complete

24 of the Interest-tax Act, 1974, and on conviction be punishable with rigorous imprisonment for a term which shall not be less than three months but which may extend to seven years and with fine.) Delete inappropriate words. If the interest-tax payable on the basis of this return exceeds the amount of interest-tax paid in advance, such excess interest-tax together with interest payable under any provision of this Act must be paid before furnishing of the return and the return shall be accompanied by proof of payment of such interest-tax and interest (Section 9(1)).

Attach a copy of the audited accounts along with a copy of the

auditors report.

"Credit institution" means,(i) A banking company to which the Banking Regulation Act, 1949
(10 of 1949) applies (including any bank or banking institu-

tion referred to in section 51 of that Act); a public financial institution as defined in section 4A of the Companies Act, 1956 (1 of 1956); (11)

(111) a State financial corporation established under section 3 or section 3A or an institution notified under section 46 of the State Financial Corporations Act, 1951 (63 of 1951); and any other financial company; (1v)

"Financial Company" means a company, other than a company referred to in sub-clause (1), (ii) or (iii) of clause (5A), being(i) a hire-purchase finance company, that is to say, a company which carries on, as its principal business, hire purchase transactions or the financing of such transactions;
(ii) an investment company, that is to say, a company which carries on, as its principal business, the acquisition of shares, stock, bonds, debentures, debenture stock, or securities issued by the Government or a local attority, or other marketable securities of a like nature;
(iii) a housing finance company, that is to say, a company which carries on its principal business the business of financing of acquisition or constitution of houses, including acquisition or development of land

constitution of houses, including acquisition or development of land

in connection therewith;

(iv) a loan company, that is to say, a company not being a company referred to in sub-clause (i) to (iii) which carries on, as its principal business, the business of providing finance, whether by making loans or

advances or otherwise;

(v) a mutual benefit finance company, that is to say, a company which carries on, as its principal business, the business of acceptance of deposits from its members and which is declared by the Central Government under section 620A of the Companies Act, 1956 (1 of 1956), to be a Nidhi or Mutual Benefit Society;

or Mutual Benefit Society;

(vi) a residuary non-banking company (other than a financial company referred to in sub-clause (1), (ii), (iii), (iv) or (v)), that is to say, a company which receives any deposit under any scheme or arrangement, by whatever name called, in one lump sum or in instalments by way of contributions or subscriptions or by sale of units or certificates or other instruments or in any other manner; or

(12) a miscellaneous finance company, that is to say a company which

carries on exclusively, or almost exclusively, two or more classes of business referred to in the preceding sub-clauses.

7.(1) "Interest" means interest on loans and advances made in India and includes-(a) commitment charges on unutilised portion of any credit sanctioned for being availed of in India; and

(b) discount on promissory notes and bills of exchange drawn or made in India, but does not include-

(I) interest referred to in sub-section (IB) of section 42 of the Reserve Bank of India Act, 1934 (2 of 1934);

(ii) Subject to the provisions of the Interest-tax Act, the chargeable interest of any previous year of a credit institution shall be the total amount of interest (other than interest on loans and advances made to other credit institutions or to any cooperative society engaged in carrying on the business of banking) accruing or arising to the credit institution in that previous years

Provided that any interest in relation to categories of bad or doubtful debts referred to in section 430 of the Income-tax Act (II) discount on treasury bills.

doubtful debts referred to in section 43D of the Income-tax Act shall be deemed to accrue or arise to the credit institution in the previous year in which it is credited by the credit institution to its profit and loss account for that year or, as the case may be, in which it is actually received by the credit institution whichever is earlier.

(iii) In computing the chargeable interest of the previous year, there shall be allowed from the total amount of interest (other than interest on loans and advances made to credit institutions accruing or arising

to the assessee in the previous year, a deduction in respect of the amount of interest which is established to have become a

bad debt during the previous year:

Provided that such interest has been taken into account in computing the chargeable interest of the assessee of an earlier previous year and the amount has been written off as irrecoverable in the accounts of the assessee for the previous year during which it is established to have become a bad debt.

(b) In Form No.7, in the Notes, in Paragraph 3,(1) for the figure "50" the figure "51" and
(2) for the figure "41" the expression "4A" shall be substituted.

No.9371

F.No.153/10/93-TPL

(D.P. Under Secretary to the Govt. of India

Foot Note: - Interest-tax Rules, 1974, which were subsequently amended from time to time, were last notified vide S.O.No.652(E) dated 31.8.1992.

भारत सरकार प्रमाहेक किन्दी । गापिनी क्रिया । । डेिक एक स्थिति प्रहिस्

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। गथ गणकी ह्या ए निग्छ कि ए । प्राप्त है है है है TO तर्द्रीए कि म कि 1838 प्रश्ने प्राप्त है। एक कि कि मार्ग्ड क कें के के कि की है कि करात कराय है कि कि कि कि कि कि कि

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। प्रजीम निर्फ प्रकी जाजात जा जा प्रकार में रेडिह , ई गाग गनाम फिक्मिक गकाम निधिष्ठ के है। अगाध कि 1901 , मधानी शिक उक-एरार कि तकीए किसी में राष्ट्र कि राष्ट्रिक एएर हैराइनी किसी 'डिह र्जा राज्य रिक्टिक माध्य के गण्डम प्रश्नम प्राप्त का किर्मा

। नार्ग प्रिनिक, में नीम्ह र्गांक, निर्माप रंग के कि कि कि कि नाम रिल न तिरिष्ठ कि एक में माम निति धिकि किम्पति , मिना जाक ज्ञीतक ज्ञा जीमीयिं प्रकार में कि मधनिष्ठीक उक लाउक तकीएक देवि लाउ निक नाइक पाउमी में भागकिती र्क धाम क्ष्मर क्ष्मर क्षिप्रका विष्ठित । है कि कि मिल क्ष्मर क्ष्मर क्ष्मर क्ष्मर क्ष्मर क्ष्मर क्ष्मर क्ष्मर णिकिती के धाम केमछ जी मिणकिती अप की प्रशीत रान्न कि कि नाधामम हार रात्राप्त कि रैतिक राजात के हैं के तिक राजात के प्र तिकार का तिक राजात के उ

। प्राति ठाक कि रिज्ञा तकार प्रमृष्टि

तीए कि उभिरी कि काजीरम छिल तीए कप्र कि फिरछल ताजी रिमेन • । १। १० TITUS प्रजीम निर्मित सकति कि एक प्रति के एक प्रति एक स्थापक हिंदी भाम के निण्डाकी अधि प्रशीष मनार प्रकी क्रिश्न के मई कि निज्ञा एक उक लाफ काशक राफ़ कि के काशक कि मका कि उक लाफ कि जोन में एर मारी ए उस ए। एट एडी राष्ट्रा के निए इसी एड

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अनुपयोजित भाग पर प्रतिबद्धता प्रभार , और शिक्ष भारत में लिखे गए उत्तमक और जिल्लामय पत्र पर बद्धमें है

। 13% रम भारतीहै सार हैं।।।

उस मिएति और उपार प्राप्त में निराम के " एपड़ " हैं। - ई तीकि की इ उपार के तिस्पीर काफ़ कि भिर्म के प्राप्त में निराम कि । जिस्मी के प्राप्त के प्राप्त के प्राप्त के प्राप्त के कि अपार कि । अपार के प्राप्त के प्राप्त के प्राप्त के प्राप्त के प्राप्त के प्राप्त के कि अपार के कि अपार

हिकी, 15% रम हम मिन कि रिया स्थाप का कि सि तराभ थि। -: ई जिम होगई क्षेत्र

| S T# 4501 | 4501 , PUF BIN # 1034 | 1934 # 12 | 1934 # 12 | 1934 # 12 | 1934 # 1918

। 13% पर देखियों पर ब्रह्म

सि B EA TITE कि मधनीशीक उक्र-धराक कुन्रम

परन्तु यह तब जब कि ऐसा न्याज किसी पूर्ववर्ती पूर्व वर्ष के लिए निर्धारिती के प्रभार्य न्याज की संगणना करने में हिसाब में लिया गया है और उस रकम को उस पूर्व वर्ष के लिए जिसके दौरान उसका कूबन्त भूण होना साबित किया गया है निर्धारिती के लेखाओं में अवसूलनीय रकम के रूप में लिखा गया है।

१उ। परुष संख 7 के टिप्पण के बेरा 3 में --

१।१ वंक १ 50 " के स्थान पर अंक " 5। " ओर

828 जॅक " 41 " के स्थान पर पद " 4 क " रहे जाएंग

मा. मंत्रका 153/10/93- टी. मी. इंटन.

(डी. पी. समावाल) अवर सम्बद्ध आरत सरकार

पाद टिव्यणः :-

समय पर संशीचित किया गय और अंत में का आर सं (52 (अ) तारीक 31. 8. 1992 द्वारा अधिस्वित किया गये थे।

